

F.No. 401/7/98-CUS.III

Government of India
Ministry of Finance
Department of Revenue, New Delhi

Subject: Receipt of Customs Notification / Circulars issued by Central Board of Excise & Customs in the Chief Commissioners / Commissioners" office"s.

It has been brought to the notice of the Board that many a times the instructions/ clarification issued by the Board are not received by the field formations. A number of complaints have also been received in this regard.

2. All Sections in the Customs, Drawback and Anti-Smuggling Wings are therefore, once again requested to send their instructions/ clarifications regularly to all Chief Commissioner of Customs/ Comm. of Cus/ Commissioner of Customs (Prev), Mumbai/ Central Excise and Customs Goa and all officers and Sections of the Customs Wing of the Board.

3. It is again reiterated all circulars/ instructions orders on customs matter to field formations which are of a general nature whether in the form of letter/ circular or instruction should be issued only after obtaining running serial number from the Customs -III Section and two copies of such instructions/ circulars will be made available to Customs-III Section for record. These can be sent to the Customs House which has not received the said instruction/ circular and whenever any other formation or section of Board requires it.

Sd /-
(Seema G. Jere)
Under Secretary to the Govt. of India